

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s).5053/2025

[Arising out of impugned final judgment and order dated 09-09-2024 in CRLMC No.244/2023 passed by the High Court of Kerala at Ernakulam]

SURAJ V SUKUMAR @ SURAJ PALAKARAN

Petitioner(s)

VERSUS

STATE OF KERALA

Respondent(s)

FOR ADMISSION and I.R.

IA No. 74108/2025 - CONDONATION OF DELAY IN FILING

IA No. 74109/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 74110/2025 - EXEMPTION FROM FILING O.T.

Date : 13-08-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE JOYMALYA BAGCHI

For Petitioner(s) Mr. Adolf Mathew, Adv.
Mr. Shishir Pinaki, AOR

For Respondent(s) Mr. Harshad V. Hameed, AOR
Mr. Dileep Poolakkot, Adv.
Mrs. Ashly Harshad, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. In view of letter circulated by learned counsel for the petitioner seeking an adjournment of four weeks to file some essential additional grounds with rejoinder affidavit, list on 10.10.2025.

2. Interim order to continue, meanwhile.

(SATISH KUMAR YADAV)
ADDITIONAL REGISTRAR

(PREETHI T.C.)
ASSISTANT REGISTRAR